

{Shri B. Shankara Nand}

(3) of section 24 of the Emigration Act, 1922. [Placed in Library. See No. LT-1663/72]

(2) A copy of Notification No. G. S. R. 82 (B) (Hindi and English versions) published in Gazette of India dated the 17th February, 1972, under sub-section (3) of section 24 of the Passports Act, 1967. [Placed in Library. See No. LT-1664/72]

12.28 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 3rd April, 1972.'
- (ii) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Drugs and Cosmetics (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 3rd April, 1972.'
- (iii) 'I am directed to inform the Lok Sabha that the Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 20th December, 1971, has been passed by the Rajya Sabha at its sitting held on the 4th April, 1972, with the following amendments :—

#### Enacting Formula

1. That at page 1, line 1, for the word "Twenty-second" the word "Twenty-third" be substituted.

#### Clause 1

2. That at page 1, line 4, for the figures "1971" the figures "1972" be substituted

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House'

- (iv) 'I am directed to inform the Lok Sabha that the Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 20th December, 1971, has been passed by the Rajya Sabha at its sitting held on the 4th April, 1972, with the following amendments :—

#### Enacting Formula

- 1 That at page 1, line 1, for the words "Twenty-second Year" the words "Twenty-third Year" be substituted.

#### Clause 1

- 2 That at page 1, line 4, for the figures "1971" the figures "1972" be substituted

#### Clause 7

1. That at page 4, lines 1 to 3, for the words "Two successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following" the words "Two or more successive sessions, and if, before the expiry of the

'session' immediately following the session or the successive sessions aforesaid be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

**BILLS AS PASSED BY RAJYA SABHA**

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :—

- (1) The Maternity Benefit (Amendment) Bill, 1972.
- (2) The Drugs and Cosmetics (Amendment) Bill, 1972.

**BILLS AS AMENDED BY  
 RAJYA SABHA**

SECRETARY : Sir, I also lay on the Table of the House the following Bills which have been returned by Rajya Sabha with amendments :—

- (1) The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1971.
- (2) The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971.

12.30 hrs.

**COMMITTEE ON THE WELFARE  
 OF SCHEDULED CASTES AND  
 SCHEDULED TRIBES**

**FOURTH AND FIFTH REPORT**

SHRI BUTA SINGH (Rupar) : Sir, I beg to present the following Reports of

the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

- (1) Fourth Report (Hindi and English versions) regarding action taken by Government on the recommendations contained in their Sixteenth Report (Fourth Lok Sabha) on the Department of Social Welfare and erstwhile Ministry of Health, Family Planning, Works, Housing and Urban Development (Department of Works, Housing and Urban Development)—Housing facilities for Scheduled Castes and Scheduled Tribes; and
- (2) Fifth Report (Hindi and English versions) regarding action taken by Government on the recommendations contained in their Fourteenth Report (Fourth Lok Sabha) on Admission facilities for Scheduled Castes and Scheduled Tribes in Educational Institutions, technical and non-technical.

12 31 hrs.

**STATEMENT RE. STRIKE IN SEALDAH  
 DIVISION OF EASTERN RAILWAY**

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : Sir, immediately after midnight of 31st March, 1972, a group of youngmen entered the Control at Sealdah station and forced the staff to stop all train services. Simultaneously, other groups of students stopped suburban services in Sealdah station and the yard working at Chitpur, Nalhati and other places. The Railway services were dislocated for twenty-eight hours. Work in the Chitpur and Calcutta Goods Yards was restarted during the day on 1st April, 1972. Goods and passenger train running was resumed at 4.00 A. M. on 2nd April, 1972. The Railway suffered considerable loss. I would like to take this opportunity to make an appeal that our premier national undertaking should be spared from such losses and obstruction.